

Case :- P.I.L. CIVIL No. - 12977 of 2021

Petitioner :- Satendra Kumar Singh(Advocate) [In-Person]

Respondent :- U.O.I. Thru. Secy. Home,New Delhi & Ors.

Counsel for Petitioner :- Satendra Kumar Singh,Shailendra Singh

Hon'ble Munishwar Nath Bhandari,Acting Chief Justice

Hon'ble Ravi Nath Tilhari,J.

Sri Satendra Kumar Singh, petitioner (In Person), Sri Q.H. Rizvi, learned Standing Counsel and Sri S.M. Singh Royekwar, learned counsel for Union of India are present.

Learned Standing Counsel appearing for the State of U.P. prays for and is granted two weeks' time to seek complete instruction in the matter.

The instruction would not only be in reference to the incident recently taken place in District Aligarh but also to the order passed earlier by this Court in W.P. No. 288 (MB) of 2015 decided vide order dated 12.04.2017, wherein a direction was given to the State Government to take appropriate steps to curb the trading of illicit liquor. What steps have been taken in that regard, would also be narrated.

It is informed that one matter in regard to District Barabanki is already pending before this Court.

Thus, let this matter may come with the aforesaid. Accordingly, let this writ petition be listed on 19.07.2021 along with W.P. No. 17248 (MB) of 2019.

On the next date of listing, petitioner would make necessary amendments in the array of the opposite parties.

Order Date :- 28.6.2021

Nitesh